

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.1202 of 1995.

Between

Dated: 10.10.1995.

1. Central Excise and Customs Gazetted Executive Officers
Association Hyderabad Commissionerate at Hyderabad rep. by its
President O.S.Reddy.

2. O.S.Reddy. ... **Applicants**

And

1. The Chief Commissioner of Customs and Central Excise, Hyderabad.
2. The Commissioner of Customs and Central Excise-I, Basheerbagh, Hyd.
3. Commissioner of Customs and Central Excise-II, Basheerbagh, Hyd.
4. The Deputy Commissioner(Personnel and Vigilance), O/O Central
Excise and Customs, Basheerbagh, Hyd.

... **Respondents**

Counsel for the Applicants : Sri. L.Prabhakar Reddy

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorathi, Administrative Member

Contd:...2/-

Copy to:-

1. The Chief Commissioner of Customs and Central Excise, Hyd.
2. The Commissioner of Customs and Central Excise-I, Basheerbagh, Hyderabad.
3. Commissioner of Customs and Central Excise-II, Basheerbagh, Hyd.
4. The Deputy Commissioner(Personnel and Vigilance), O/O Central Excise and Customs, Basheerbagh, Hyderabad.
5. One copy to Sri. L.Prabhakar Reddy, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

(20)

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

* * *

Heard Mr. Prabhakar Reddy, learned counsel for the applicant and Mr. N.R.Devraj, learned standing counsel for the respondents.

2. The applicant in this case is an Association titled "Central Excise and Customs Gazetted Executive Officers Association", Hyderabad, Commissioner of Customs and Central Excise represented by its President Mr. O.S.Reddy. Apart from the fact that this application has been filed not in conformity with Rule 4 (5) (b) of the C.A.T. (Procedural) Rules, I find that this will not a proper case where the Association as such can be said to have ~~any~~ ^{any} ~~in respect of transfer~~ grievance and the matter of grievance of a few ~~of its~~ employees.

3. In view of the above, learned counsel for the applicant states that he would like to withdraw this OA for resubmission in an appropriate form. The OA papers may be returned to the learned counsel for the applicant.

Amber
(A.B.GORTHI)

Member (Admn.)

Dated: 10th October, 1995

(Dictated in Open Court)

Amber
Dy. Registrar (J)

sd

contd --- 3

TYPED BY *C-C today* CHECKED BY
COMPARED BY *1/1/95* APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: *10/10/1995*, 1995.

M.A./R.A./C.A.NO.

IN

O.A.NO. *1202/95*

T.A.NO.

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED. *papers may be returned to L.C. for the applicant*

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

*Not
Searched
Scrubbed
Searched*

